

**Court No. - 17**

**Case :- WRIT - C No. - 5028 of 2022**

**Petitioner :-** Ravi Sarthi And 2 Others

**Respondent :-** State Of U.P. Thru. Prin. Secy. Higher Education, Lko. And 4 Others

**Counsel for Petitioner :-** Panna Lal Gupta

**Counsel for Respondent :-** C.S.C., Alok Saran

**Hon'ble Pankaj Bhatia, J.**

Heard Shri Himanshu Singh, learned counsel for the petitioner and Shri Akhilesh Kalra, Advocate alongwith Shri Alok Saran, Advocate who are appearing for respondent nos. 2, 3, 4 & 5. The vakalatnama filed today in Court is taken on record.

The present petition has been filed alleging that the petitioners are pursuing their Masters of Law Degree with specialization in Criminal and Security Law offered by the respondent - college.

It is claimed that the fees structure for the said course was Rs. 86,500/- out of which the petitioners have already paid Rs. 46,500/-. The claim of the petitioners is that UGC as well as Bar Council of India have issued guidelines giving directions for reconsideration of the issue pertaining to the payment of fees in respect of the students who were affected during the Covid - 19 situation, however, no decision has been taken thereupon till date.

The second contention of learned counsel for the petitioners is that their results are not being declared for the reasons best known to the university, probably because of non-payment of fees.

Shri Akhilesh Kalra, learned counsel appearing for the university states that if the results are declared it may be difficult to recover the fees. He although agrees that the university shall take a decision in respect of the representation made by the petitioners in the light of the directives given by the UGC as well as the Bar Council of India.

Considering the said submission made at the Bar, I do not see any reason for non-declaration of the results of the petitioners, as such, the present petition is ***disposed off*** directing the respondents - university to declare the results of the petitioners within one week from today and to decide the representation of the petitioners taking into account the guidelines issued by the UGC as well as the Bar Council of India within a period of three weeks from today.

The respondents - university shall be entitled to retain the degree of the petitioners till the decision is taken and the consequent action follows.

**Order Date :-** 4.8.2022

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